

FIR No.258/20
PS: Mangol Puri

17.04.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant / accused Mujahid.

This is an application for release of vehicle no. DL-11-AD-3649 on superdari moved on behalf of applicant Mujahid.

It is pertinent to mention here that Hon'ble High Court of Delhi and Ld. District & Sessions Judge, North-West have directed to hear only the urgent matters in this period of complete lockdown.

Since, Ld. Counsel has failed to cite any reason for urgent hearing for this application, therefore, present application stands dismissed with liberty to the applicant to move fresh application after expiry of lockdown period / reopening of the courts.

Application stands disposed off.

Copy of the order be given dasti to the applicant.

Proceedings be sent to concerned court.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.5179/19
PS: Bharat Nagar
State Vs Sunil
U/s.379/411/34 IPC

17.04.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant / accused.

This is an application for regular bail moved on behalf of accused Sunil.

It is pertinent to mention here that keeping in view the right of personal liberty of the accused as well as to decongest the jails, Hon'ble High Powered Committee, constituted in pursuance of order dtd. 23.03.2020 of Hon'ble Supreme Court, passed in Suo-Moto W.P. No.1/2020, has already devised the criteria for release of UTPs / under remand prisoners on interim bail for 45 days, even in this period of complete lockdown. Further, Hon'ble High Court of Delhi and Ld. District & Sessions Judge, North-West have directed to hear only the urgent matters in this period of complete lockdown.

Since, Ld. Counsel has failed to cite any reason for urgent hearing for this application, therefore, present application stands dismissed with liberty to the applicant to move fresh application after expiry of lockdown period / reopening of the courts.

Application stands disposed off.

Copy of the order be given dasti to the applicant.

Proceedings be sent to concerned court.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.5179/19
PS: Bharat Nagar
State Vs Shanu
U/s.379/411/34 IPC

17.04.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant / accused.

This is an application for regular bail moved on behalf of accused Sunil.

It is pertinent to mention here that keeping in view the right of personal liberty of the accused as well as to decongest the jails, Hon'ble High Powered Committee, constituted in pursuance of order dtd. 23.03.2020 of Hon'ble Supreme Court, passed in Suo-Moto W.P. No.1/2020, has already devised the criteria for release of UTPs / under remand prisoners on interim bail for 45 days, even in this period of complete lockdown. Further, Hon'ble High Court of Delhi and Ld. District & Sessions Judge, North-West have directed to hear only the urgent matters in this period of complete lockdown.

Since, Ld. Counsel has failed to cite any reason for urgent hearing for this application, therefore, present application stands dismissed with liberty to the applicant to move fresh application after expiry of lockdown period / reopening of the courts.

Application stands disposed off.

Copy of the order be given dasti to the applicant.

Proceedings be sent to concerned court.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.2200/20
PS : Ashok Vihar
State Vs Irshad
U/s.379 IPC

17.04.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant / accused.

This is an application for regular bail moved on behalf of accused Sunil.

It is pertinent to mention here that keeping in view the right of personal liberty of the accused as well as to decongest the jails, Hon'ble High Powered Committee, constituted in pursuance of order dtd. 23.03.2020 of Hon'ble Supreme Court, passed in Suo-Moto W.P. No.1/2020, has already devised the criteria for release of UTPs / under remand prisoners on interim bail for 45 days, even in this period of complete lockdown. Further, Hon'ble High Court of Delhi and Ld. District & Sessions Judge, North-West have directed to hear only the urgent matters in this period of complete lockdown.

Since, Ld. Counsel has failed to cite any reason for urgent hearing for this application, therefore, present application stands dismissed with liberty to the applicant to move fresh application after expiry of lockdown period / reopening of the courts.

Application stands disposed off.

Copy of the order be given dasti to the applicant.

Proceedings be sent to concerned court.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.89/10
PS: Rani Bagh
State Vs Siddharth Jain
U/s.420/467/468/471/120B/34 IPC

17.04.2020

Present : Ld. APP for the State.

Sh. R.D. Rana & Sh. Ashish Dahiya, Ld. Counsels for the
applicant / accused Siddharth Jain.

Medical Report in respect of accused Siddharth Jain received from Medical Officer, Incharge, Jail Dispensary, Tihar Jail alongwith forwarding letter of Deputy Jail Superintendent, Tihar Jail in case FIR No.89/10, PS Rani Bagh as well as FIR No.169/17 PS EOW, is taken on record and the same is placed with proceedings of FIR No.89/10 PS Rani Bagh (copy of the same be also placed in case FIR No.169/17 PS EOW).

This is an application for grant of interim bail for a period of two months on medical grounds.

It is submitted by Ld. counsel for accused that applicant / accused is 40 years of age and has been falsely implicated in the present case and is in JC since 22.07.2019. It is further submitted by Ld. counsel that charge-sheet in this case has already been filed, but there are no grounds made out to invoke offences u/s.467/468/471 IPC against the present accused. Ld. counsel also submits that the accused is suffering from severe pain in lower back due to slip disc problem and accused is not receiving proper medical treatment in the jail hospital and despite the advise of doctors, accused has not been provided physiotherapy treatment for last 15 days and his health condition is deteriorating day by day. At the end, it is submitted that accused be granted benefit of interim bail for two months on humanitarian grounds. Ld. counsel for accused also submits that the present application for interim bail has been filed only on medical grounds and not on merits, therefore, there is no need to call the case file from the concerned Court and the Court may decide the present application for interim bail only on the basis of averments made in the application and report of Medical Officer, Incharge, Jail Dispensary.

Ld. APP for the State has opposed the interim bail application on the ground that allegations against the accused are very serious in nature and includes the offence u/s.467

IPC which is punishable with life imprisonment. It is submitted by Ld. APP for the State that accused is receiving proper medical treatment even in the jail hospital and therefore, no grounds are made out to grant interim bail to the accused.

Submissions heard. Report of Medical Officer, Incharge, Jail Dispensary perused.

As per report of Medical Officer, Incharge, Jail Dispensary, though the physiotherapy sessions have not been provided to the accused for last approximately one month, in view of Covid-19, however any medical complaints of the accused are being attended promptly by Jail Doctors / Jail Visiting Specialists and all the prescribed medicines are also being provided to the accused from jail dispensary.

Therefore, looking at the nature and seriousness of offence, as alleged against the accused as well as the report of Medical Officer, Incharge, Jail Dispensary, Tihar Jail, and in overall facts & circumstances of the case, I am not inclined to grant interim bail to the accused. Accordingly, the present application stands dismissed. Copy of order be given dasti to the applicant. Proceedings be sent to concerned Court.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.169/17
PS: EOW
State Vs Siddharth Jain
U/s.419/420/467/468/471/120B IPC

17.04.2020

Present : Ld. APP for the State.

Sh. R.D. Rana & Sh. Ashish Dahiya, Ld. Counsels for the
applicant / accused Siddharth Jain.

Medical Report in respect of accused Siddharth Jain received from Medical Officer, Incharge, Jail Dispensary, Tihar Jail alongwith forwarding letter of Deputy Jail Superintendent, Tihar Jail in case FIR No.89/10, PS Rani Bagh as well as FIR No.169/17 PS EOW, is taken on record and the same is placed with proceedings of FIR No.89/10 PS Rani Bagh (copy of the same be also placed in case FIR No.169/17 PS EOW).

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Submissions heard. Report of Medical Officer, Incharge, Jail Dispensary perused.

As per report of Medical Officer, Incharge, Jail Dispensary, though the physiotherapy sessions have not been provided to the accused for last approximately one month, in view of Covid-19, however any medical complaints of the accused are being attended promptly by Jail Doctors / Jail Visiting Specialists and all the prescribed medicines are also being provided to the accused from jail dispensary.

Therefore, looking at the nature and seriousness of offence, as alleged against the accused as well as the report of Medical Officer, Incharge, Jail Dispensary, Tihar Jail, and in overall facts & circumstances of the case, I am not inclined to grant interim bail to the accused. Accordingly, the present application stands dismissed. Copy of order be given dasti to the applicant. Proceedings be sent to concerned Court.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.
PS:
State Vs
U/s.

17.04.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant / accused.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.537/19
PS: Sultan Puri
State Vs Karan Parcha
U/s 392/394/411/34 IPC

17.04.2020

Present : Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the applicant / accused.

IO/ASI Sukhpal in person.

He has filed his reply.

Heard. Case diary perused.

It is submitted by the Id. LAC for the accused is in custody since 04.03.2020.

It has been further submitted that accused has been falsely implicated in the present case as no role has been attributed to the accused in the FIR.

IO in his reply as well as himself has submitted that offences alleged against accused are of serious nature and accused was declared absconder on 13.12.2019 and later on arrested on 18.03.2020. It is further submitted by IO that TIP of the accused could not be conducted due to Covid-19 pandemic. The bail application has been strongly opposed by Ld. APP for State on the ground that the offences alleged against accused, includes offence u/s.394 IPC as well, which is punishable with life imprisonment and submitted that the bail application moved by accused be dismissed.

Heard. The offences alleged against the accused, inter-alia, includes offence u/s.394 IPC also which is punishable with the LI and TIP of the accused is yet to be conducted. In view of the above submissions and looking at the nature and seriousness of offences and in overall facts and circumstances of the case, I am not inclined to grant bail to the accused. Therefore, the present bail application moved on behalf of accused is dismissed.

Copy dasti to the counsel for applicant.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.67/20
PS: Maurya Enclave
State Vs Raghav
U/s.

17.04.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant / accused.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.351/19
U/s.324/341/34 IPC
PS: Sultan Puri
State Vs Mukesh @ Ramesh

17.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the applicant / accused.

Present application has been filed on the ground that though the accused was admitted to bail in this case vide order dated 28.03.2020 of Ld. Duty MM, however, he has not been released from jail till date and it has been prayed that a report be called from Jail Superintendent concerned, as to why the accused has not been released in this case. Report of Deputy Superintendent, Tihar Jail in this regard is on record, as per which the interim bail order passed in favour of accused in this case, has already been received in the jail on 28.03.2020, but accused was not released from jail because he is lodged in Judicial Custody in another case(s) as well. Since this is only an application seeking the reasons for non-release of the accused in this case, therefore, in view of the aforesaid report of Deputy Jail Superintendent, nothing remains to be adjudicated in the present application and the same stands dismissed. Proceedings be sent to the Concerned Court. Copy of the order be given dasti to Ld. counsel for accused.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.0013/20
U/s.302/365/120B/34 IPC
PS: Shalimar Bagh
State Vs Khushi Ram

17.04.2020

Fresh charge-sheet filed.

Present : Ld. APP for the State.

All four accused absent (stated to be in JC).

IO/Inspector Harun Ahmed.

Put up through Facilitation Centre before Concerned Court on 21.05.2020.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020

FIR No.

U/s

PS:

State Vs

17.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the applicant / accused.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/17.04.2020